

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 883/2016

C. A No.

CORAM:

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPNAY LAW TRIBUNAL ON 17.04.2017**

**NAME OF THE COMPANY : M/S Holistic Dentistry Ltd**

**SECTION OF THE COMPANIES ACT: 391(1) To 394**

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

| <u>S.NO.</u> | <u>NAME</u>          | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|----------------------|--------------------|-----------------------|------------------|
|              | <i>Deepa Krishan</i> | <i>Adv</i>         | <i>Adv</i>            | <i>DL</i>        |
|              | <i>U.D. Mehta</i>    |                    |                       |                  |

**ORDER**

Learned Counsel for the petitioner represent that an appeal under Section 12 of the Companies Act, 2013 has been heard and reserved for orders by the Registrar of Companies. However, in the meanwhile RoC has been transferred and in the circumstances it will take some more time for the appeal to be heard and order be pronounced. In the circumstances, *he* prays for some time. Let the matter be posted on 27.04.2017.

Post the matter on 27.04.2017.

*Sd/-*  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

*Sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
17.04.2017